

(TO BE PUBLISHED IN PART-IV OF THE DELHI GAZETTE – EXTRAORDINARY

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(8)/LA-2009/102005/86-95

Dated the 09th March, 2009

NOTIFICATION

F.14(8)/LA-2009/ -The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt.Governor of Delhi on the 4th March, 2009 and is hereby, published for general information:-

**“The Delhi Appropriation (Vote on Account) Act, 2009
(Delhi Act 4 of 2009)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 25th February, 2009)

[4th March, 2009]

An Act to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the months of April to June, 2009.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixtieth Year of the Republic of India as follows: -

Short title .

1. This Act may be called the Delhi Appropriation (Vote on Account) Act, 2009.

**Vote on Account for
Rs. 5760,75,00,000/-
out of the
Consolidated Fund of
the National Capital
Territory of Delhi for
the months of
April to June, 2009.**

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule amounting in the aggregate to the sum of rupees five thousand seven hundred sixty crore and seventy five lakh towards vote on account for defraying the several charges which will come in the course of payment during the months from April to June, 2009 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.



THE SCHEDULE
(See sections 2 and 3)

(Rs. in thousands)

Demand	Services and Purposes	1	2	3	4	5
1	Legislative Assembly					
2	General Administration	Revenue	24375	268975	18800	25825
3	Administration of Justice	Revenue	508050	508050	216375	287775
4	Finance	Capital	2500	560550	50	560600
5	Home	Revenue	511650	511650	0	2500
6	Education	Capital	1250	1250	925	512575
7	Medical and Public Health	Revenue	7845475	7845475	1525	7847000
8	Social Welfare	Capital	4287200	4287200	900	4288100
9	Industries	Revenue	1939100	1939100	0	1939100
10	Development	Capital	699450	7597150	0	7597150
11	Urban Development and Public Works	Revenue	908175	518500	900	909075
12	Loans	Capital	9623300	9623300	125	518625
		Revenue	13004775	13004775	225	9623525
		Capital	0	0	0	13004775
		Revenue	0	0	0	6840725
		Capital	0	0	0	1838050
		Revenue	0	0	0	0
		Capital	5000	5000	0	5000
	Total		48687350	8920150	57607500	

SUMS NOT EXCEEDING

Total

Charged on the Consolidated Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

Charged on the

Consolidated

Fund

5

4

3

2

1

Legislative Assembly

Voted by the

दिल्ली राजपत्र के भाग - 4 असाधारण में प्रकाशनार्थ
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
विधि, न्याय एवं विधायी कार्य विभाग
8वां तल, सी-विंग, दिल्ली सचिवालय, आई0पी0एस्टेट, नई दिल्ली

संख्या फा0 14/(8)/एलए 2009/एल०सी०ए/86-95

दिनांक 09 मार्च, 2009

अधिसूचना

संख्या फा0 14 (8)/एल.ए. 2009/ - उपराज्यपाल, दिल्ली की दिनांक 04 मार्च, 2009 को मिली अनुमति के पश्चात राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा पारित निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है :-

दिल्ली विनियोग (लेखा अनुदान) अधिनियम, 2009
(2009 का दिल्ली अधिनियम संख्या 04)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा 25 फरवरी, 2009 को यथपारित)

(04 मार्च, 2009)

अप्रैल से जून, 2009 माह से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए अधिनियम ।

भारत गणराज्य के साठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक ।

(1) इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (लेखा अनुदान) अधिनियम, 2009 है।

5760,75,00,000/- रुपयों का (2) लेखा अनुदान अप्रैल से जून, 2009 माह के लिये राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए पांच हजार सात सौ साठ करोड़ पचहत्तर लाख रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट कार्यों के सम्बन्ध में अप्रैल से जून, 2009 माह की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

विनियोजन ।

(3) इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित है।

अनुसूची
(धाराएं 2 व 3 देखें)

(रुपये हजारों में)

राशी इससे अधिक नहीं

मांग संख्या	सेवार्य एवं उद्देश्य	विधान सभा द्वारा स्वीकृत	संचित निधी पर मारित	जोड़
1	2	3	4	5
1	विद्यान मंडल	राजस्व		
2	सामान्य प्रशासन	राजस्व	24375	1450
3	न्याय प्रशासन	राजस्व	268975	18800
4	वित्त	राजस्व	508050	216375
		पूंजी	560550	50
5	गृह	राजस्व	2500	0
		पूंजी	511650	925
6	शिक्षा	राजस्व	1250	0
		पूंजी	7845475	1525
7	चिकित्सा एवं जन-स्वास्थ्य	राजस्व	371250	0
		पूंजी	4287200	900
8	समाज कल्याण	राजस्व	0	0
		पूंजी	1939100	0
9	उद्योग	राजस्व	7597150	0
		पूंजी	699450	100
10	विकास	राजस्व	10625	0
		पूंजी	908175	900
11	शहरी विकास एवं लोक निर्माण	राजस्व	518500	125
		पूंजी	9623300	225
	सार्वजनिक ऋण	राजस्व	13004775	0
		पूंजी	0	6840725
12	ऋण	राजस्व	0	1838050
		पूंजी	0	0
	जोड़		5000	0
			48687350	8920150
				57607500

सविता राव

(सविता राव)

संयुक्त सचिव (विधि, न्याय एवं विधायी कार्य)